

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(IB)-346(PB)/2017

In the matter of:

M/s. Ashtech Buildpro India Pvt. Ltd.

... Applicant

v.

M/s. Ambience Pvt. Ltd.

... Respondent

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code.

Order delivered on 23.11.2017

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R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER(TECHNICAL)

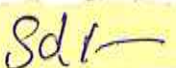
For the applicant:
For the respondent:

Mr. Achin Goel, Adv.
1. Mr. Arvind Nayar, Sr. Adv.
2. Mr. Ashish Anshuman, Adv.
3. Ms. Megha Sharma, Adv.

ORDER

Learned counsel for the parties are present. Learned counsel for the petitioner seeks some time to take instructions in relation to the settlement whether the cheque has been issued by the Corporate Debtor so far as the amount claimed by the company is concerned. 5 days time is granted for the purpose. Post the matter on 29.11.2017.


(DEEPA KRISHAN)
MEMBER(TECHNICAL)


(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS